

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 10.10.2018

Appeal No. 391 of 2018

Super Forgings & Steels Ltd.
6, Lyons Range, Kolkata – 700 001,
West Bengal.

..... Appellant

Versus

1. Securities & Exchange Board of India
C4-A, 'G' Block, Bandra Kurla Complex,
Bandra (East), Mumbai 400 051.
2. BSE Ltd.
Floor 25, Phiroze Jeejeebhoy Towers,
Dalal Street, Mumbai – 400001.
3. National Securities Depository Ltd.
4th Floor, "A" Wing, Trade World,
Kamala Mills Compound, Senapati Bapat Marg,
Lower Parel, Mumbai – 400 013.

... Respondents

Mr. Rajesh Khandelwal, Advocate i/b Mr. Triptimoy Talukder, Advocate
for the Appellant.

Mr. Santanu Mitra, Advocate with Mr. Anubhav Ghosh, Advocate i/b Desai
& Diwanji for the Respondent Nos. 1.

Mr. Tomu Francis, Advocate with Mr. Vivek Shah, Advocate i/b ELP for
the Respondent Nos. 2.

None for the Respondent Nos. 3.

CORAM : Dr. C. K. G. Nair, Member

Per : Dr. C. K. G. Nair (Oral)

1. This appeal has been filed to challenge the order of Bombay Stock Exchange ('BSE' for short) dated June 26, 2018 whereby the appellant company has been delisted. After hearing the matter for some time, counsel for the appellant, on instruction, submits that all payments due to

BSE and other pending compliances, which led to delisting the appellant company - Super Forgings & Steels Ltd., will be complied with within 15 days from receiving the consolidated list of non-compliances from BSE. If the appellant does comply, then BSE shall give an opportunity of personal hearing to the appellant and pass a final order in accordance with law.

2. Appeal is disposed of on above terms with no order as to costs.

Sd/-
Dr. C. K. G. Nair
Member

10.10.2018
Prepared & Compared by
PTM